

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 770 of 2018 in IA No. 766 of 2018 in
DFR No. 1052 of 2018**

Dated: 27th June, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Essar Power M.P. Limited Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Sudhir Nandrajog, Sr. Adv.
Mr. Alok Shankar

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjana Dua for R.2

Mr. Jayant Mehta
Mr. Kumar Mihir for R.4

ORDER

**IA NO. 770 OF 2018
(Appl. for urgent listing in vacation bench)**

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

**IA No. 766 of 2018
(Appln. for directions)**

Issue notice to the Respondents returnable on 17.07.2018. Ms. Suparna Srivastava, learned counsel, takes notice on behalf of Respondent No.2 and Mr. Jayant Mehta, learned counsel, takes notice on behalf of Respondent No.4 and they seek a week's time to file reply. Dasti, in addition, is permitted.

List the matter on **17.07.2018** before Court – II. In the meantime, learned counsel for the respondents may file reply on or before 06.07.2018

after serving copy on the other side. Rejoinder may be filed on or before 13.07.2017 after serving copy on the other side.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member